

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 573/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Transmission System associated with Auraiya Gas Power Project in the Northern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 876/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets in Eastern Region Strengthening Scheme XII Project.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and Others



Petition No. 665/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Split Bus arrangement for various Substations” in the Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 660/TT/2025

- Subject** : Petition under 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under "Establishment of Fiber Optic Communication System under wide band Communication expansion plan" in the North Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Assam Power Distribution Company Limited (APDCL) and Others

Petition No. 744/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory



Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “220 kV Srinagar-Leh Transmission System (SLTS)” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Ms. Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. The present Petitions have been filed for the truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period.
3. The Petitioners' representatives submitted that the Petitioner has furnished all the information sought by the Commission and urged the Commission to reserve the orders in these matters.
4. After the hearing, the Commission directed the Petitioner to submit the following information in these Petitions, on an affidavit, with a copy to the Respondents, within two weeks:



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- i. Status of the appeal filed before the Appellate Tribunal for Electricity (APTEL) seeking condonation of time over-run in commissioning of Assets-23 and 24;
- ii. Justification for seeking revision of the tariff for the 2014-19 period on account of claiming the Operation and Maintenance Expenses (O&M Expenses) for Asset-14 from the year 2016-17 onwards in this Petition instead of claiming the same at the time of truing up the tariff for the 2014-19 period in Petition No. 670/TT/2020;
- iii. Form-9C for Asset-22 for the 2019-24 tariff period;
- iv. Reconciliation of the Initial Spares for the transmission assets with the cut-off date during the 2019-24 tariff period with Form-5 for the respective transmission assets;
- v. Form-13 for the transmission assets.

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- i. Details of the item-wise cumulative depreciation recovered as on 1.4.2019 for the previous years in respect of the transmission assets;
- ii. Tariff Forms in Excel format for the 2019-24 tariff period for Asset-1;
- iii. Re-submit the Liability Flow Statement for Assets-1(iv) and 1(v) in Excel format;
- iv. Re-submit Form-9C for Asset-2 for the 2019-24 tariff period in Excel format;
- v. Reconciliation of the Initial Spares for the transmission assets having the cut-off date in the 2019-24 tariff period with Form-5 for the respective transmission assets;
- vi. Form-13 for the transmission assets.

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- i. Re-submit the correct Tariff Forms in Excel format, with the linked computations for Asset-4. The Tariff Form for Asset-5 has been uploaded on the E-filing Portal instead of Asset-4.
- ii. Re-submit the correct Tariff Forms in Excel format with the linked computations for the Combined Assets-State Sector. The Tariff Form of Combined Assets-Central Sector has been uploaded on the E-filing Portal instead of the Combined Assets-State Sector;
- iii. Check and re-submit the correct Tariff Forms in Excel format for the 2019-24 tariff period for the transmission assets;
- iv. Interest rate computed by the Petitioner in place of floating interest rate for each loan in calculating the statement of IDC discharge for each asset in linked Excel format.
- v. Liability Flow Statement in the Excel format for the transmission assets.

5. The Commission further directed the Respondents to file their respective replies, if not already filed, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



6. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

